HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE THIRD DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 16973 OF 2025

Between:

M/s M.D.Traders, Represented by its Proprietor. Sri Mohd.Dastagir, D.No.19-3-262/A/44/45/B, Nawab Sab kunta, Hyderabad, Telangana. PIN. 500005.

.....PETITIONER

AND

1. Deputy State Tax Officer, Lad Bazar Circle, Charminar Circle. 11 Floor, Gaganvihar Building,Nampally, Charminar Division, Hyderabad. PIN.500 001.
2. Government of Telangana, (Commercial Tax) Represented by the Secretary to Government of Telangana, Revenue Department, Government Secretariat Buildings Saifabad, Hyderabad. Telangana- PIN. -500 004.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more in the nature of Writ of Mandamus, setting aside the impugned alleged show-cause Notice-cum-order in Form GST REG-17 dated 06-03-2024 to cancel and to suspend the registration, the impugned alleged orders of cancellation of the Registration in Form GST REG-19 dated 13-08-2024 and the alleged show-cause Notice for rejection of application for revocation of cancellation of registration in Form GST REG-23 dated 11-10-2024.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to suspend show-cause Notice-cum-order in Form GST REG-17 dated 06-03-2024 and the order of the cancellation of registration in Form GST REG-19 dated 13-08-2024, and the notice for the rejection of application for the revocation of cancellation of the registration of the petitioner in Form GST REG-23 dated 11-10-2024 for the above detailed reasons, and to pass such other order or orders in the interest of Justice, lest the Petitioner would be put to irreparable economic loss. His livelihood is being continued to be affected even after more than 50 months fictionally.

Counsel for the Petitioner : SRI GOONDLA VENKATESWARLU

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.16973 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Goondla Venkateswarlu, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, the parties reached to a consensus that the petitioner's application dated 06.05.2025 filed under Section 30 of the Central Goods and Services Tax Act, 2017, which is pending consideration before respondent No.1, may be directed to be decided by the said authority within a period of seven days from the date of production of a copy of this order.

4. In view of the consensus arrived at, the petitioner is directed to resubmit the aforesaid application along with a copy of this order before respondent No.1. In turn, respondent No.1 shall consider and decide the said application in accordance with law

by passing a reasoned order within seven working days from the date of resubmitting the said application along with a copy of this order. The outcome shall be communicated to the petitioner.

5. Accordingly, the writ petition is **disposed of** without expressing any opinion on the merits of the case. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Deputy State Tax Officer, Lad Bazar Circle, Charminar Circle. 11 Floor, Gaganvihar Building,Nampally, Charminar Division, Hyderabad. PIN.500 001.
2. The Secretary to Government, Government of Telangana, (Commercial Tax), Revenue Department, Government Secretariat Buildings Saifabad, Hyderabad. Telangana- PIN. -500 004.
3. One CC to SRI GOONDLA VENKATESWARLU, Advocate [OPUC]
4. Two CCs to SRI SWAROOP OORILLA, LEARNED SPECIAL GOVT PLEADER FOR STATE TAX, [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:03/07/2025



ORDER

WP.No.16973 of 2025

DISPOSING OF THE W.P

WITHOUT COSTS.

(8) kpr
7/8/25